

Total number of restoration of allotment from 1.4.1999 till date is 768. However, the exact number of cases of irregularities in refunds out of these restoration cases would be known only after examination/investigations.

(b) The DDA proposes to examine the remaining restoration cases and wherever refund is found to be irregular or fraudulent, such cases will also be handed over to the Crime Branch of Delhi Police for further investigation.

(c) and (d) On the basis of preliminary inquiry, 8 DDA officials were placed under suspension on 28.9.2000.

The exact number of genuine refunds can be determined once cases of fraudulent refunds are established.

Alternative accommodation for J and K SRTC

1595. MIRZA ABDUL RASHID: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether the land and the building belonging to J and K State Road Transport Corporation at Delhi has been acquired to facilitate construction of Metro Rail in Delhi;

(b) if so, whether any alternate accommodation has been provided to the J and K SRTC; and

(c) if not, by when and where that accommodation is being provided to J and K SRTC?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI JAGMOHAN): (a) The premises at No. 1, Rajpura Road, Delhi lies on the proposed Metro alignment of Delhi MRTS Project. Presently, these premises are under occupation of Rajya Sainik Board and J and K State Road Transport Corporation Delhi Metro Rail Corporation (DMRC) Ltd.—The implementing agency for the project—have therefore requested Govt. of NCT of Delhi to transfer the said property to DMRC.

(b) Yes, Sir. Alternative accommodation in ISBT Building has been offered to J and K State Road Transport Corporation by Delhi Govt.

(c) Does not arise.